

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(26)

C.C.P. NO. 159/93 in
O.A. NO. 1781/91

DECIDED ON : 03.09.1993

YADBIR SINGH

PETITIONER

Vs.

UNION OF INDIA

RESPONDENTS

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Petitioner through Shri Ashish Kalia, Counsel
Respondents through Shri M. L. Verma, Counsel

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

The interim order, violation of which is complained in this case, only directs maintenance of status quo as on 9.8.1991. The respondents have stated that the petitioner along with several others were revoiced by a common order made on 17.7.1991 which says that the reversion shall take place with immediate effect. The application itself was filed long after the order of reversion. We have seen the original order. It is not possible to understand the same as a false and concocted document brought about to defeat the claim of the petitioner in this case. The petitioner has no doubt been paid the salary for the period during which he went on leave w.e.f. 17.7.91 at the same rate at which he was drawing in the promoted post before his reversion. It is explained that that is the requirement of the rule and, therefore, he was given the same salary. As the petitioner was on leave immediately from the date of passing of the order of reversion, he cannot say that

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the order of reversion did not come into effect. The order itself says that it shall take effect with immediate effect. As the interim order is one regarding maintenance of status quo and as we are satisfied that the status as on the date of interim order was that the petitioner stood reverted, no action under the Contempt of Courts Act for the alleged violation of the interim order is called for. These proceedings are accordingly dropped.

Adige
(S. R. Adige)

Member (A)

Malimath
(V. S. Malimath)

Chairman

as